

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1561
ANSWERED ON:06.03.2006
AMENDMENTS TO CO- OPERATIVE LAWS
Patil Shri Balasaheb Vikhe

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is considering to make the amendments to the Co-operative Laws for better functioning of co-operative institutions;
- (b) if so, the details thereof; and
- (c) the time by which the amendment is likely to be brought out for the betterment of the agriculturist?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a): Yes, Sir.

(b): It has been proposed to move for amendment to the Constitution addressing the key issues for the empowerment of the co-operatives through their voluntary formation, autonomous functioning, democratic control and professional management.

(c): The Bill for amendment to the constitution would be introduced in Parliament after completing the procedural requirements.